

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

O.A. No. 1711/90 199
T.A. No.

DATE OF DECISION 22. 11.90

Shri R.N.Tyagi	Petitioner Applicant
Shri Madan Lal,	Advocate for the Petitioner(s) Applicant
Versus Union of India & anr.	Respondent s
Shri A.K.Bohra, proxy counsel for Shri P.H.Ramchandani, Sr.	Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. P.K.KARTHA, VICE CHAIRMAN(B)

The Hon'ble Mr. D.K.CHAKRAVORTY, MEMBER(A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

JUDGEMENT

(Judgement of the Bench delivered by Hon'ble
Mr. D.K.Chakravorty, Member(A))

We have heard the learned counsel of both parties. The learned counsel of the applicant has restricted his prayer to the claim of training allowance at the rate of 30% of Basic Pay in the revised pay of scale for the period 30.7.86 to 4.9.88.

2. The learned counsel for the respondents has produced before us a copy of the Office Memorandum No.13024/2/90-Trg. dated 20.11.90 in terms of which the applicant would be entitled to the training allowance for the period in question.
3. As the office memorandum issued by the respondents substantially meets the grievance of the applicant, the application is disposed of at the admission stage itself.

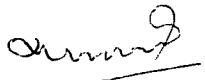
with the direction that the respondents shall release the training allowance to the applicant at the rate of 30% of Basic Pay for the period from 30.7.86 to 4.9.88 in terms of Office Memorandum dated 20.11.90. The respondents shall comply with this direction within a period of two months from the date of receipt of this order.

4. The application is disposed of at the admission stage itself.

There will be no order as to costs.


(D.K.CHAKRAVORTY)

MEMBER


(P.K.KARTHA)
VICE CHAIRMAN